

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

M.A./100/2754/2020
O.A./100/391/2020



New Delhi, this the 23rd day of December, 2020

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Tribhuwan Singh, Sr. Chargeman (P.No.14675967)

Aged about 60 years

S/o Late Shri Jang Bahadur Singh
R/o Block P-3, Shop No. 17 & 18,
Sultan Puri, New Delhi-110086

...Applicant

(Through Shri M.D. Jangra, Advocate)

Versus

1. Union of India
Through its Secretary
Ministry of Defence,
Govt. of India,
South Block, New Delhi
2. The Chief of Army Staff
Army Headquarter
South Block, New Delhi
3. The Director General of Ordnance Services,
Army Ordnance Corps,
Army Headquarters,
New Delhi-110001
4. The Commandant
Central Vehicle Depot,
Delhi Cantt.-110010

... Respondents

(Through Shri Gyanendra Singh, Advocate)

ORDER (ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

M.A. 2754/2020



Present MA has been filed to bring on record an order dated 17.08.2020 (Annexure MA-1), stated to have been passed by the Appellate Authority. Shri Jangra, learned counsel for the applicant submits that in view of the aforesaid order passed dated 17.08.2020, the OA has become infructuous.

In view of the aforesaid, MA is allowed to the extent that the order dated 17.08.2020 is taken on record.

O.A. 391/2020

In view of the statement made by the learned counsel for the applicant and noted hereinabove, the OA is disposed of as having become infructuous.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/ns/dkm/